

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.886/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Dr Jariwala laboratory & Diagnostics LLP
V/s.
Plus Lab Sync. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 886/I&BC/NCLT/MB/MAH/2017

1. When the case was called out no one is present from the side of the Petitioner. Same was the situation on last three occasions.
2. On 05.10.2017 an unauthorized person appeared who had been informed that in case of non-appearance from the side of the Petitioner on the next occasion the Petition shall be dismissed for want of prosecution.
3. Since no one is present when the matter is called, hence this Petition is dismissed for want of prosecution. To be consigned to Records.

sd/-

Bhaskara Pantula Mohan

Member (Judicial)

20.11.2017.

aah

sd/-

M.K. Shrawat

Member (Judicial)